The Minister of Finance (Shri C. D. Deshmukh): (a) I would invite the attention of the hon. Member to the reply I gave to Question No. 67 on the 21st May, 1952, when I stated that the only difference between the Plan of the Government of India included in the Revised Colombo Plan and the Five-year-plan is that the probable expenditure on development for an additional year, not covered by the latter, is included in the former.

(b) The Draft Five-year Plan published in July, 1951, envisaged a development expenditure of Rs. 1,943 crores over the five years on Public Account. Extended to the sixth year, the figure increases to Rs. 2,334 crores.

Dr. Ram Subhag Singh: May I know whether the external assistance contemplated under the Five Year Plan would also increase with the conversion of that Plan into a six year plan?

Shri C. D. Deshmukh: Yes, Sir, pro rata.

Dr. Ram Subhag Singh: By what amount?

Shri C. D. Deshmukh: Approximately pro rata.

DEFENCE SCIENCE ORGANISATION

- *389. Shri Velayudhan: Will the Minister of Defence be pleased to state:
- (a) whether a conference of Scientists was held under the auspices of the Defence Science Organisation; and
- (b) if so, what were the results of the deliberations of this Conference?

The Minister of Defence (Shri Gopalaswami): (a) Yes.

(b) The Conference afforded an opportunity to scientists in Universities and in the different parts of the Defence organisation to come together and exchange ideas on various scientific problems concerning the Defence Services.

Shri Punnoose: May I know whether that conference was a conference of Indian scientists alone or foreign scientists had also taken part in it?

Shri Gopalaswami: I believe they were practically all Indian scientists.

Shri Punnoose: May I know whether those Indian scientists were invited in their individual capacity or as representatives of certain organisations?

Shri Gopalaswami: I think some of them were invited in their individual capacity but I believe some others represented certain organisations.

Shri Nambiar: May I know whether the question of production of atom bomb was also concerned in that conference?

Mr. Speaker: Order, order. Next question.

DESHMUKH AWARD

- *390. Shri B. R. Bhagat: Will the Minister of Finance be pleased to state:
- (a) whether the Government of Bihar asked for the revision of the Deshmukh Award of 1950 in regard to the division of Income-tax Pool and share in lieu of payment of export duty on jute and jute-products;
- (b) if so, the reasons advanced by the Bihar Government for the same; and
- (c) the decision, if any, taken by the Government of India on the request of the Bihar Government?

The Minister of Finance (Shri C. D. Deshmukh): (a) to (c). As the hon. Member is aware, this matter is now under enquiry by the Finance Commission and Government's decision can be taken only after receipt and consideration of the Commission's recommendations. Government are not aware of the contents of the representation submitted by the Government of Bihar to the Commission.

Shri B. R. Bhagat: May I know whether the Finance Commission is likely to pay a visit to Bihar to examine these points in the near future?

Shri C. D. Deshmukh: I am not in a position to answer the question. The Finance Commission determine their tour programme—it is very likely they will visit Bihar before they finish.

U. N. TECHNICAL ASSISTANCE

- *391. Shri S. N. Das: Will the Minister of Finance be pleased to state:
- (a) what are the terms and conditions of the Technical Assistance Pact recently entered into between India and the U.N.;
- (b) how much India will have to contribute towards the common fund financed by the voluntary contributions by participating Governments; and
- (c) the benefits that India will be deriving from the Pact?

The Minister of Finance (Shri C. D. Deshmukh): (a) The terms and conditions are laid down in the Basic Agreement concerning technical assistance between the United Nations and the Government of India, signed on the 2nd April, 1952, a copy of which is placed on the Table of the House [See Appendix III, annexure No. 1].

- (b) The contribution of the Government of India to the Expanded Programme of Technical Assistance for the year 1952 is equivalent to \$275,000.
- (c) Under this Agreement India will be able to secure technical experts and trainee facilities in all fields, not available in India, from all countries of the world which are members of the United Nations.
- Shri S. N. Das: Since this basic agreement has been signed, may I know whether any supplementary agreement has been made between the United Nations and the Government of India for any specific purpose given in paragraph 3 of Article 1?
- Shri C. D. Deshmukh: I want notice of the question.

Shri Velayudhan: The hon. Minister has said that he is trying to get experts from all the member countries of the U.N.O. May I know whether any expert is being invited from Soviet Russia or China?

Shri C. D. Deshmukh: It depends on the availability of experts and our need for them. So far among the experts invited I do not think anyone is included from the U.S.S.R.

Shri Nambiar: May I know why from the U.S.S.R. men are not invited considering the necessity of our industries as well as the availability of technicians in Soviet Russia?

Mr. Speaker: I think it is a matter more or less for decision of the Government.

Shri Nambiar: May I know why?

Mr. Speaker: He has already replied that it depends upon the schemes we have on hand and the availability of the particular type of experts in the other countries.

Shri Punnoose: Is it due to political considerations that they are not invited? ***DE

Mr. Speaker: Then let a straight question be put as to whether U.S.S.R. is excluded on account of political considerations.

Shri Nambiar: Yes, Sir.

Shri C. D. Deshmukh: It depends on the countries which are willing to participate in the scheme. I have here a table which gives the amount of contributions pledged by contributing countries and I do not find the U.S.S.R. among them.

Shri Namdhari: May I know, Sir, when U.S.A. has contributed so much in helping India, only because of propagandist fear why should we not have experts from their country?

Mr. Speaker: Order, order. We are entering into an argument now.

Shri S. N. Das: Do the terms and conditions given in this basic agreement cover other technical assistance given by specialised agencies of the United Nations?

Shri C. D. Deshmukh: 1 should like to have notice of that.

GENERAL ELECTION

*392. Shri S. N. Das: Will the Minister of Law be pleased to state:

- (a) the total amount of expenditure incurred in connection with the first general election both by the Central Government and the various State Governments giving separate figures for both Houses of Parliament and State Legislative Assemblies; and
- (b) what is the total amount of income in the general election by way of fees and forfeiture of security deposits?

The Minister of Law and Minority Affairs (Shri Biswas): (a) Rs. 9,03,48,389 approximately (excluding the expenditure in Madhya Bharat, Patiala and East Punjab States Union, and Coorg, the figures of which have not yet been received).

The operations in connection with the elections to the House of the People and the State Legislative Assemblies were undertaken simultaneously. As no separate accounts could be maintained, it is not possible to furnish figures of expenditure separately for the House of the People and the State Legislative Assemblies.

(b) Rs. 13,83,897 (excluding incomes in Orissa, Uttar Pradesh, West Bengal, Madhya Bharat, Mysore, Patiala and East Punjab States Union, Travancore-Cochin, Delhi, Kutch and Bilaspur, the figures of which have not yet been received).

Shri S. N. Das: May I know whether the hon. Minister is in a position to state what is the total expenditure incurred by the candidates who contested the elections?

Shri Biswas: The figures are not yet available. Unless the returns of